



తెలంగాణ రాజవర్తము
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TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 2nd January, 2026.

L. A. BILL No. 4 OF 2026.

A BILL FURTHER TO AMEND THE TELANGANA PRIVATE UNIVERSITIES (ESTABLISHMENT AND REGULATION) ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Private Universities (Establishment and Regulation) (Amendment) Act, 2026. **Short title and commencement.**

[1]

2. It shall be deemed to have come into force from the 24th day of July, 2025.

**Amendment
of
Schedule.
Act No. 11
of 2018.**

2. In the Telangana Private Universities (Establishment and Regulation) Act, 2018, in section 3, in the Schedule thereunder, the following entries shall be added after Sl.No. 10, namely,-

(1)	(2)	(3)	(4)
11	Amity University, Rajiv Gandhi International Airport at Mamidipally (V), Shamshabad (M), Ranga Reddy District, Telangana	Ritnand Balved Education Foundation, New Delhi	Registration No. 8/16683 of 1986, Dated. 14.05.1986 registered as a Society under the Societies Registration Act, 1860.
12	St. Mary's Rehabilitation University at Deshmukhi Village, Pochampally Mandal, Yadadri Bhongir District, Telangana	Joseph Sriharsha and Mary Indraja Educational Society, High Court Colony, Vansathalipuram, Hyderabad	Registration No. 6624/1996, Dated. 13.12.1996 registered as a Society under the Societies Registration Act, 1860.

3. (1) The Telangana Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2025 is hereby repealed. Repeal and Saving. Ordinance No. 2 of 2025.

(2) Notwithstanding such repeal, anything done or any action taken under the Telangana Private Universities (Establishment and Regulation) Act, 2018, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act, as amended by this Act.”.

STATEMENT OF OBJECTS AND REASONS

According to section 10 of the Telangana Private Universities (Establishment and regulation) Act, 2018 (Act No. 11 of 2018), if the Government is satisfied that the Sponsoring Body has complied with the conditions of Letter of Intent and on the specific recommendations of the Expert Committee, it shall include the names of the Private Universities in the Schedule with details of the location by way of amendment of the Schedule.

The Expert Committees have reported that the Sponsoring Bodies of Amity University and St. Mary's Rehabilitation University have complied with the conditions of Letter of Intent and also recommended that the compliance report substantially meets the norms prescribed under the Telangana Private Universities (Establishment and Regulation) Act, 2018 and requested the Government to take necessary steps for further processing the proposal for establishment of said Universities in accordance with the Act and Rules.

Government have decided to include the Universities viz., Amity University, Rajiv Gandhi International Airport at Mamidipally (V), Shamshabad (M), Ranga Reddy District, Telangana and St. Mary's Rehabilitation University at Deshmukhi Village, Pochampally Mandal, Yadadri Bhongir District, Telangana in the Schedule by amending the Telangana Private Universities (Establishment and Regulation) Act, 2018, suitably.

As the Legislature of the State was not then in session and it has become imperative for the Government to give effect to the above decision immediately, the Telangana Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2025 has

been promulgated by the Governor of Telangana on the 24th day of July, 2025 and the same has been published in Part IV-B Extraordinary in Telangana Gazette, dated 25th July, 2025 as Telangana Ordinance No. 2 of 2025.

This Bill seeks to replace the above Ordinance.

A. REVANTH REDDY,
Chief Minister .

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE
ASSEMBLY.**

The Telangana Private Universities (Establishment and Regulation) (Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

A. REVANTH REDDY,
Chief Minister .

RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).